

ITEM NO.42

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2440/2018

(Arising out of impugned final judgment and order dated 09-02-2017
in CRLAJ No. 130/2014 passed by the Gauhati High Court)

REENA HAZARIKA

Petitioner(s)

VERSUS

THE STATE OF ASSAM

Respondent(s)

Date : 26-10-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Singh, Adv.
Ms Sayali Kadu, Adv.
Ms. Varsha Poddar, Adv.
Ms. Supriya Juneja, AOR

For Respondent(s) Ms. Diksha Rai, AOR
Ms. Palak Mahajan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Arguments heard.

Judgment reserved.

(MANAV SHARMA)
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER